

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 8102 of 2021**

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Suraj Gope @ Suraj Yadav @ Suraj Mahto.. ... **Petitioner**  
**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Rajesh Kr. Singh, Advocate  
For the State : Mr. Rajesh Kumar, A.P.P.

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02/08.09.2021 Heard Mr. Rajesh Kr. Singh, learned counsel for the petitioner and Mr. Rajesh Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Piparwar P.S. Case No. 35 of 2020.

Some unknown persons had come and taken the informant to the weigh bridge and had taken away his mobile. It has been alleged that they had left pamphlets of PLFI and while fleeing away had thrown some bombs. The petitioner is alleged to have been implicated on the confession of Krishna Yadav @ Sultan Jee.

The petitioner is in custody since 01.03.2021.

Although the petitioner has got criminal antecedent but regard being had to the manner of implication, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sub-Divisional Judicial Magistrate, Chatra, in connection with Piparwar P.S. Case No. 35 of 2020.

**(Rongon Mukhopadhyay, J.)**